

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

426/ND/2017

In the matter of:

Joginder Sawhney

...Petitioner

v.

Mogul Travels & Transport Co. Ltd. & Ors.

...Respondent

SECTION: US. 241(1) & 242(4).

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:
For the respondent:

Satyajit Sarna, Adv.
Pallavi Srivastava, Adv.

ORDER

Ld. Counsel for the petitioner is present. It is represented by the Id. Counsel for the petitioner that an advance copy of the petition has been dispatched to the respondent as annexed with the company petition being the postal receipt dated 6.12.2016 at page No. 85. However, none appears for the respondents. The petitioner is directed to file an affidavit in relation to the service of advance copy of the petition to the respondent.

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Notice to the postal receipt ^{is} given at page No. 85 filed alongwith the petition. Further

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the petition^{or} is also directed to take notice of the next date of hearing of the petition as
the letter alongwith the advance copy of the petition sent to the respondent mentioned
the date as 8.12.2017. Next date of hearing shall be 17th January, 2018.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

KCS

Sd/-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)